GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE LOK SABHA

UNSTARRED QUESTION NO. 2241. TO BE ANSWERED ON WEDNESDAY, THE 02ND AUGUST, 2023.

EXCLUSION OF PANIPAT FROM NCR

2241. SHRI SANJAY BHATIA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: **वाणिज्य एवं उद्योग मंत्री**

- (a) whether the Government is considering to provide waiver from the liabilities of Graded Response Action Plan (GRAP) and Piped Natural Gas (PNG) to the entrepreneurs in Panipat, if so, the details thereof;
- (b) whether these industries will be able to compete with those of Ludhiana and Gujarat once Panipat is removed from NCR since coal will be allowed to be used in the boilers:
- (c) if so, whether the Government proposes to remove Panipat from the NCR given that it is expected to result in an increase of Rs. 10000 crore per year in the Textile and Dying business in Panipat; and
- (d) if so, the action proposed to be taken in this regard?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश) THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI SOM PARKASH)

- (a): No, there is no proposal to provide waiver from the liabilities of Graded Response Action Plan (GRAP) and Piped Natural Gas (PNG) to the entrepreneurs in Panipat.
- (b) to (d): The National Capital Region (NCR) comprises the States of Haryana, Uttar Pradesh, Rajasthan, National Capital Territory of Delhi. Any decision or any change in NCR area is taken only after consensus is reached amongst the member of the National Capital Region Planning Board (NCRPB).

Further it may be noted that as per the Commission for Air Quality Management (CAQM) direction No.63 dated 18/05/2022 the use of coal is banned and only cleaner fuel like Biomass/PNG are allowed for the industrial use and fuels listed in the approved fuel list issued as per order No.I/125959/2022 dated 22/07/2022.